

In the matter of :

Varun

..... Applicant

Vs

Govt. of NCT of Delhi

..... Respondents

UPDATED STATUS REPORT ON BEHALF OF DISTRICT MAGISTRATE (CENTRAL),
GNCTD

Most respectfully showeth:

- That a letter from Delhi Jal Board has been received on 06.11.2024 wherein they have shared the details of the 30 Hotels/Guest Houses who have not complied with the orders of the Hon'ble National Green Tribunal dated 03.09.2024 and 22.10.2024.
- That one letter has been received on 08.11.2024, from the DPCC through email in which details of 21 Hotels/Guest Houses who have made partial payment of the EDC imposed on them, have been shared.
- That a team consisting of the Revenue Department, Delhi Police, DPCC, DJB and BSES has been formed to seal the illegal borewells.
- That on 12.11.2024, a total of 10 Hotels/Guest Houses were checked:
 - a) Borewell of 01 Hotels/Guest Houses was sealed.
 - b) In one case borewell was not found.
 - c) In 08 cases, it was found that the Hotels/Guest Houses owners have already paid the EDC and submitted the undertaking.
- That the Delhi Jal Board has sent another letter on 12.11.2024 sharing details of a total of 78 Hotels/Guest Houses of the Paharganj Area who have not complied with the directions of the Hon'ble National Green Tribunal.

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- That this sealing drive will continue till the borewells of the violating Hotels/Guest Houses are not sealed.

Submitted for the perusal of the Hon'ble Tribunal.


12/11/2024
(SHAKTI BANGAR)

SUB DIVISIONAL MAGISTRATE (KAROL BAGH)
CENTRAL DISTRICT